affecting а aroup of pensioners. individual procedural difficulties. grievances relating to delay payment/determination of pension, gratuity, family pension and provident fund dues, and grievances of pensioners of State Government/Public Sector Undertakings.

(d) Representations involving policy issues are examined and replied to by the Department of Pension and Pensioners' Welfare. Representations relating to individual grievances are sent to the respective pension administering Ministries/ Departments/State Governments for necessary action. Out of the 34, 899 references received during the year ending June 30, 1987, 33,354 references were disposed of.

Setting up of Holding Company to Invest in Select Industries

2468. SHRI BALASAHEB VIKHE PATIL: Will the PRIME MINISTER be pleased to state:

- (a) whether the Department of Electronics proposes to set up a holding company to invest in select industries for the manufacture of critical electronic items; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir.

(b) The proposals is being formulated.

Monitoring of Working of Units by Financial Institutions

2470. DR. V. VENKATESH: Will the Minister of FINANCE be pleased to state:

(a) whether directions have been issued

- to financial institutions to monitor the working of private sector units in which they have large investments;
- (b) if so, the details of the instructions given to the financial institutions;
- (c) the response from these institutions; and
- (d) the remedial action proposed to be taken regarding the units which are on the verge of non-viability?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). The financial institutions, undertake regular monitoring of their assisted units in order to ensure that the assistance sanctioned to these units is properly utilised and the assisted units run on sound financial lines. With a view to safeguarding the interest of the financial institutions as also to subserve the interest of sound public policy, the Government have laid down certain guidelines regarding appointment of nominee directors of the financial institutions in case of those assisted concerns in which institutions have substantial stake or which are going to run into problems. The financial institutions are expected to follow these guidelines. As regards remedial action against sick units, institutions evolve suitable rehabilitation packages in case of those sick units which are considered potentially viable. For units found to be non-viable, the institutions may have no other option but to recall their advances and enforce their securities by taking legal action.

Ecology Clearance for World Bank Assistance

- 2471. SHRI BRAJA MOHAN MOHANTY: Will the Minister of FINANCE be pleased to state:
- (a) whether one more condition has been added to the World Bank financial assistance, namely, the ecology clearance; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE. DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b). No specific condition relating to ecology clearance has been added by the World Bank. Ecological issues and their satisfactory resolution have been the subject of discussions between Government of India and the World Bank in relation to specific project investments, and not as a gereral condition of assistance.

SC/ST A.A. Os in LIC

2473. SHRI RAM BHAGAT PASWAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that there is less than one per cent strength of Scheduled Castes/Scheduled Tribes employees in the cadre of AAO Class I posts in the Life Insurance Corporation of India: and
- (b) if so, the steps being taken by LIC to secure greater representation of SC/ST candidates in Class I cadre?

THE MINISTER OF STATE IN THE FINANCE MINISTRY OF (SHRI JANARDHANA POQJARY): (a) No. Sir. At present the strength of SC/ST Employees in the cadre of AAO (Class I Posts) in the Life Insurance Corporation of India is 6.81%.

(b) The Corporation has been taking viborous steps to see that there is adequate representation of SC/ST candidates in Class I Cadre. Besides the prescribed reservations, various concessions/relaxations are allowed at the time of direct recruitment/promotion to the candidates belonging to SC/ST with regard to (1) Minimum educational qualification (2) Maximum age (3) No application fee (4) ·Selection by relaxed Standards. In addition, pre-promotional coaching classes exclusively for the SC/ST employees are conducted during office hours.

As a result of the steps being taken by the Corporation, representation of SC/ST candidates in the lowest rung of Class I posts has arisen from 1.57% in 1981-82 to 6.81% in 1986-87.

[Translation]

Loans to Scheduled Castes and Scheduled Tribes in Madhya Pradesh

2474. SHRI KAMMODI LAL JATAV: Will the Minister of FINANCE be pleased to state:

- (a) the amount of money distributed among educated unemployed persons belonging to Scheduled Castes and Scheduled Tribes in Madhya Pradesh during 1985 and 1986; and
- (b) the total number of Scheduled Castes and Scheduled Tribes separately, in Madhya Pradesh and number of persons out of them benefited from this amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Presumably, the Hon'ble Member is referring to the loans sanctioned under the Scheme for providing Self-Employment to the Educated Unemployed Youth (SEEUY). The Reserve Bank of India have reported that neither the figures relating to total number of Scheduled Castes and Scheduled Tribes persons in Madhya Pradesh nor the number of persons in each category assisted under the scheme during 1985 and 1986 are available. A reservation of 30% of the cases has been fixed for Scheduled Castes and Scheduled Tribes beneficiaries under the scheme from the year 1986-87 and 1060 Scheduled Castes/Scheduled Tribes applicants were sanctioned loan under this Scheme in Madhya Pradesh during 1986-87.

[English]

Regional Groups on Forestry

2475. SHRI SRIBALLAV PANIGRAHI: